NOTIFICATION ISSUED BY GOVERNMENT NOTIFYING NCMEI (ANNUAL REPORT) RULES, 2005

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART II, SECTION-3, SUB-SECTION (i)]

Government of India
Ministry of Human Resource Development
(Department of Secondary and Higher Education)

New Delhi, the 23rd September, 2005

NOTIFICATION

G.S.R. .......... In exercise of the powers conferred by sub-section (1) read with clause (d) of sub-section (2) of section 24 of the National Commission for Minority Educational Institutions Act 2004 (2 of 2005), the Central Government hereby makes the following rules, namely: -

1. **Short title and commencement.**-(1) These rules may be called the National Commission for Minority Educational Institutions (Annual Report) Rules, 2005.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**- In these rules, unless the context otherwise requires,—

   (a) “Act” means the National Commission for Minority Educational Institutions Act, 2004 (2 of 2005);

   (b) “Commission” means the National Commission for Minority Educational Institutions constituted under section 3 of the Act;

   (c) All other words and expressions used in these rules but not defined, and defined in the Act shall have the same meanings respectively assigned to them in the Act.

3. **Form, manner and the time of furnishing of Annual Report,**—

   (1) The Commission shall furnish to the Central Government the Annual Report in regard to any proposed or existing programme for the promotion and the development of the minority educational institutions giving a true and full account of its activities in the form set out in the appendix to these rules.

   (2) The annual report of the previous financial year referred to in sub-rule (1) shall be submitted by the Commission to the Central Government within a period of three calendar months after the close of each financial year.
APPENDIX

[See rule 3]

FORM OF ANNUAL REPORT OF THE NATIONAL COMMISSION FOR MINORITY EDUCATIONAL INSTITUTIONS

1. Introduction
2. Constitution of the Commission
3. Meetings of the Commission
4. Highlights of the year
5. Tours and visits
6. Analysis of the petitions and complaints received during the year.
7. Cases regarding deprivation of rights of minority educational institutions and affiliation to scheduled universities.
8. References from Central Government and State Governments and Commission’s recommendations.
9. Studies undertaken by the Commission.
10. Recommendations for integrated development of education of the minorities.
11. Instances of violation or deprivation of educational rights of the minorities.
12. Conclusions.

No. F. 7-30/2005-MC

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